

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4620/2020

This the 31st day of August, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



M A Khuroo

(Advocate:- Mr. N A Tabassum-Not Present)Applicants
Versus
1. State of Jammu and Kashmir & ors

.....Respondents
(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER
[O R A L]
(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This petition is a Contempt Petition transferred from Hon'ble High Court of Jammu and Kashmir at Srinagar to this Tribunal and registered as T.A. No. 62/4620/2020.

2. Despite sending the pin to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has appeared on behalf of the applicant. On the last listed dates also i.e., 02.03.2021 and 11.05.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter.

3. In any case, we have gone through the contents of the petition, no case of contempt is made out against the respondents. Accordingly, the T.A. is closed and notices issued stand discharged.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun